

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH, COURT NO. 5**

**Excise Miscellaneous Application No. 87048 of 2024
IN
Excise Appeal NO. 85681/2018**

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/660/17-18 dated 10.01.2018 passed by the Commissioner (Appeals), CENTRAL EXCISE & GST, Nagpur.)

**RALLIS INDIA LTD
UNIT NO. 1 C-5/6, MIDC,
PHASE-III, AKOLA,
MAHARASHTRA-444104.**

.....Appellant

VERSUS

**COMMISSIONER CENTRAL GOODS AND
SERVICE TAX, PALGHAR
GST BHAVAN, 5TH FLOOR,
PLOT NO. C-24, SECTOR-E,
BKC, BANDRA (E),
MUMBAI-400051.**

.....Respondent

APPEARANCE:

Shri Aniket Barve, Advocate for the Appellant

Shri P.K. Acharya, Supdt., A.R. for the Respondent:

CORAM:

**HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)
HON'BLE MR. ANIL G. SHAKKARWAR, MEMBER (TECHNICAL)**

FINAL ORDER NO. 85163/2025

**Date of Hearing: 10.02.2025
Date of Decision: 10.02.2025**

PER: BENCH

In submitting Form-1 & Form-4 issued under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019", Learned Counsel for the Appellant requests for withdrawal of this appeal on the ground that they have settled the matter under the scheme and obtained discharged certificate in the form of Form SLVDRs-4, but inadvertently, due to typographical error appeal number is wrongly mentioned in form-1 as E/85682/2018 which should have been E/85681/2018. He further informs that Order-In-Original number,

E/Misc./87048/2024
IN
E/85681/2018

confirmed duty amount and other details are matching for which he intends to withdraw the appeal as has been settled under "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019".

2. Learned Authorised Representative is present. He confirms that the other details available in the Form-1 & Form-4 all are in order.

3. Taking note of submission, we accept the request made by Learned Counsel for the Appellant and dismiss the appeal as withdrawn as has been settled under the "Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019"

4. Miscellaneous application is accordingly disposed of.

(Dictated and pronounced in open court)

(Anil G. Shakkarwar)
Member (Technical)

(Dr. Suwendu Kumar Pati)
Member (Judicial)